

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 29139/2018

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DUNGAR SINGH AND ANR

Respondent(s)

(ONLY SLP (C) NOS. 5697, 12646 AND 12718 OF 2019 TO BE LISTED BEFORE HON'BLE CHAMBER COURT.

IA No. 137626/2018 - CONDONATION OF DELAY IN FILING

IA No. 137627/2018 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 137628/2018 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 5697/2019 (XI)

(I.R. IA No.26004/2019-EXEMPTION FROM FILING O.T.)

SLP(C) No. 12646/2019 (XI)

(FOR ADMISSION and I.R. and IA No.74174/2019-CONDONATION OF DELAY IN FILING and IA No.74177/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.74179/2019-EXEMPTION FROM FILING O.T.)

SLP(C) No. 12718/2019 (XI)

(FOR ADMISSION and I.R. and IA No.76362/2019-CONDONATION OF DELAY IN FILING and IA No.76370/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.76366/2019-EXEMPTION FROM FILING O.T.)

Diary No(s). 31301/2019 (XI)

(FOR ADMISSION and I.R. and IA No.135673/2019-CONDONATION OF DELAY IN FILING and IA No.135675/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.135674/2019-EXEMPTION FROM FILING O.T.

IA No. 135673/2019 - CONDONATION OF DELAY IN FILING

IA No. 135675/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 135674/2019 - EXEMPTION FROM FILING O.T.)

Diary No(s). 35266/2019 (XI)

(FOR ADMISSION and I.R. and IA No.155133/2019-CONDONATION OF DELAY IN FILING and IA No.155134/2019-EXEMPTION FROM FILING O.T.

IA No. 155133/2019 - CONDONATION OF DELAY IN FILING

IA No. 155134/2019 - EXEMPTION FROM FILING O.T.)

Date : 28-07-2020 These matters were called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE HRISHIKESH ROY
[IN CHAMBER]**

For Petitioner(s) **Mr. Saurabh, Adv.
 Mr. Kamlendra Mishra, AOR**

For Respondent(s)
**Mr. Neeraj Kumar Sharma, AOR
 Ms. Nidhi Aarwal ,Adv.
 Mr. Pankaj Sharma, Adv.

 Mr. Yash Pal Dhingra, AOR**

**UPON hearing the counsel the Court made the following
O R D E R**

**Heard Mr. Saurabh, learned counsel representing the State of
Uttar Pradesh referring to the Office Report. The counsel assures
that required fresh steps to effect service on the unserved
respondent(s) will be taken within three weeks.**

**Accordingly, three weeks' time, as prayed for, is granted.
Registry to proceed accordingly.**

**(RASHI GUPTA)
SENIOR PERSONAL ASSISTANT**

**(DIPTI KHURANA)
COURT MASTER (NSH)**